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F. No. 14-26/CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-26/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. Kedar Agrawal No. NIL dated 08.07.2019 **received**, in this office on 19.07.2019, under RTI Act 2005, the information received from **Dy. Registrar (Customs & ST Appeal Branch)**, containing 43 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 43x02=86 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT New Delhi
Date: 29.07.2019

To:

- o/c
1. Sh. Kedar Agrawal,
F9, 10, Silver Place,
Opposite Yashwant Stadium,
Dhantoli, Nagpur,
Maharashtra -440012

29/7/19
ISSUED ON

SIGN. DISPATCH SECTION
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110006



(CUSTOMER'S RANCH)

9

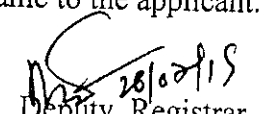
I.D.No.14-26/2019
Dated: 23/07/2019

Subject: RTI Application No. Nil dated 08/07/2019 filed by Sh. Kedar Agrawal
(CPIO I.D. No.14-26/2019 dated 19.07.2019).

Please find enclosed herewith photocopy of OIO
No.17/ST/SVS /DL-III dated 30.06.2015 in appeal
NO.ST/53655/2015 (Final Order No.52459/2018) consisting of 2
pages.

The CPIO is requested to transmit the same to the applicant.

Encl.:- 43 Pages


26/07/19
Deputy Registrar.

Copy to:-

1. CPIO.

2. O/c.



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F. No. 14-26/CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-26/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. Kedar Agrawal No. NIL dated 08.07.2019 **received**, in this office on 19.07.2019, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **14-26/2019(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 04.08.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.**

Encl: As above.

[Signature]
CPIO
CESTAT New Delhi
Date: 19.07.2019

For Compliance to:

1. Dy. Registrar (Customs & ST Appeal Branch)

Copy to: (For Information)

1. Sh. Kedar Agrawal,
F9, 10, Silver Place,
Opposite Yashwant Stadium,
Dhantoli, Nagpur,
Maharashtra -440012

Time taken

you s/c

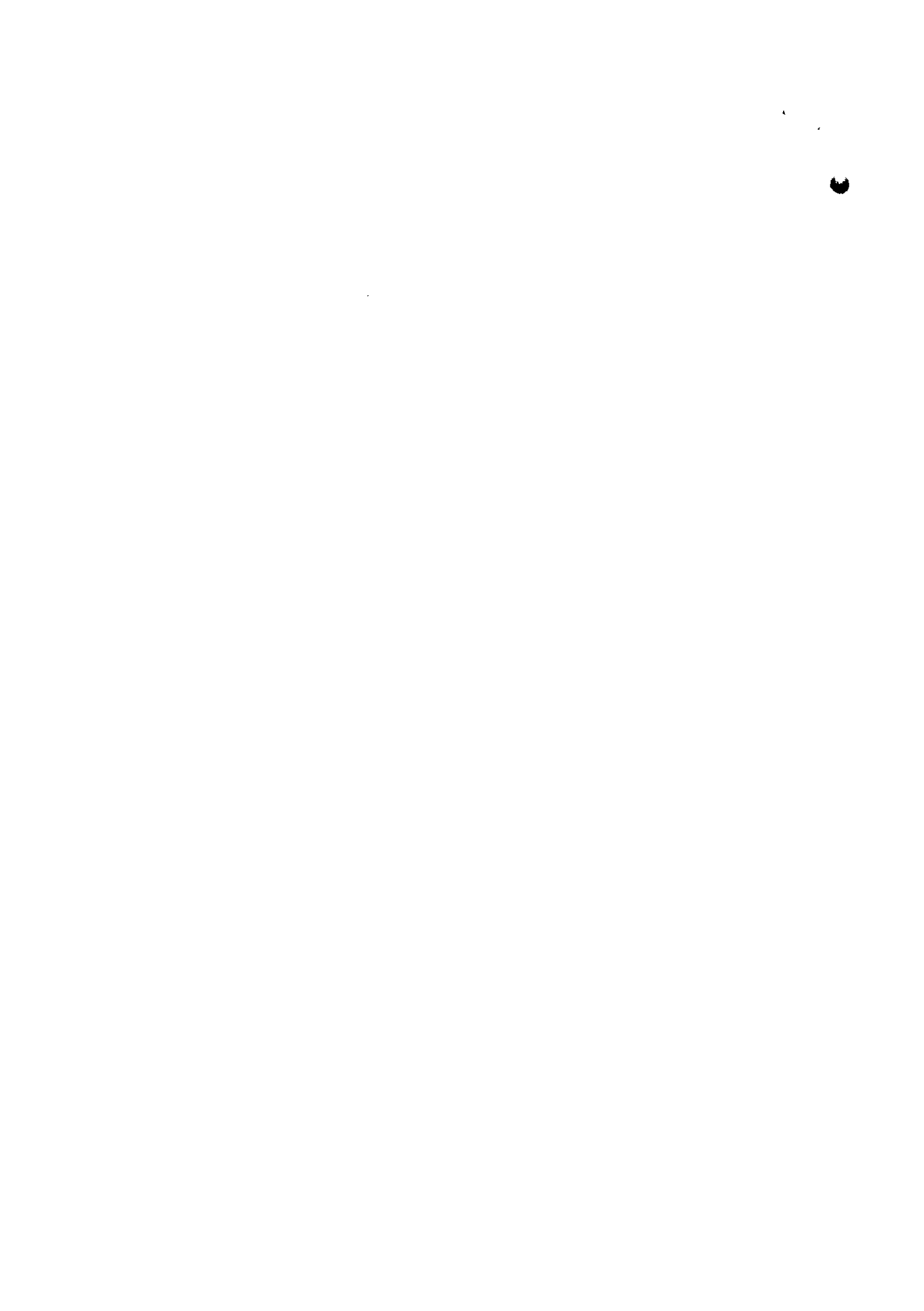
*H.C
Customs*

*Among the
in formation
onward to applicant within
the prescribed period.*

[Signature]
22/07/19

ISSUED ON
19/07/19
HIGH (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110025

[Signature]
22/07/19



The Right to Information Act, 2005

Form A [See rule 3 (1)]

9.
(2)

ID:- 14-26/2019 (CESTAT)

To

**The Public Information Officer,
CESTAT,
West Block No. 2
R. K. Puram,
New Delhi - 110066**

1. Full name of the applicant: Kedar Agrawal

2. Address: Kedar Agrawal, F9,10, Silver Palace, Opposite Yeshwant Stadium, Dhantoli, Nagpur

Phone: 9890277789 Email: samiragrawal2000@gmail.com

3. Particulars of information required:-

(i) Subject matter of information: A Service Tax Appeal No.53655 of 2015 (final Order No.52459) was filed by Revenue against **Order-in-Original No. 17/ST/SVS/DL-III** dated 30.06.2015 passed by Commissioner. Pls provide a copy of this Order In Original against which this appeal was filed in CESTAT

(ii) The period to which the information relates: 2015-16

(iii) Description of the information required:

A Service Tax Appeal No.53655 of 2015 (final Order No.52459) was filed by Revenue against **Order-in-Original No. 17/ST/SVS/DL-III** dated 30.06.2015 passed by Commissioner. Pls provide a copy of this Order In Original against which this appeal was filed in CESTAT

(iv) Whether information is required by post or in person: **Post**


(v) In case by post (Ordinary, Registered or Speed): **Speed Post**

4. Whether the applicant is below poverty line: **NO**

Application fee of Rs.10/- is paid per court fee stamp affixed on the top of this application.

Place: Nagpur

Date: 08/07/2019


Signature of the Applicant

19/07/19



The Right to Information Act, 2005

Form A [See rule 3 (1)]

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To
**The Public Information Officer,
CESTAT,
West Block No. 2
R. K. Puram,
New Delhi - 110066**

1. Full name of the applicant: Kedar Agrawal

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4. Whether the applicant is below poverty line: **NO**

Application fee of Rs.10/- is paid per court fee stamp affixed on the top of this application. (IPO of ₹10/- attached herewith)

Place: Nagpur

Date: 08/07/2019


Signature of the Applicant

Recd
10/07/19

